

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.695/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.

Petitioner : VEH Green Energy Private Limited (VGEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.715/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.

Petitioner : Gadag Power India Private Limited (GPIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, VGEPL & GPIPL
Shri Mridul Gupta, Advocate, VGEPL & GPIPL
Shri Vineet Gupta, Advocate, VGEPL & GPIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought four weeks to file their response to the affidavit filed by the Respondent/CTUIL in terms of Record of Proceedings dated 9.12.2025 and to place on record certain subsequent developments.

2. In response, the learned counsel for the Respondent/CTUIL also sought liberty to file a response if the Petitioners place on record any new development/information.

3. Considering the above, the Commission granted the Petitioners four weeks to file their response to the Respondent/CTUIL's affidavits and place on record the subsequent developments, if any. The Respondent/CTUIL was also permitted to file a response thereof within two weeks thereafter, if the Petitioners place on record any new information/development.

4. The Petitions will be listed for hearing on **7.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)